

THE ORISSA MINING AND GEOLOGY SERVICE (VALIDATION OF APPOINTMENT) ACT, 2003

TABLE OF CONTENTS

PREAMBLE :

SECTIONS :

- 1. Short title
- 2. Definitions
- 3. Validation

SCHEDULE

***THE ORISSA MINING AND GEOLOGY SERVICE (VALIDATION OF
APPOINTMENT) ACT, 2003**

(ORISSA ACT 21 OF 2003)

[Received the assent of the Governor on the 15th December 2003, first published in an extraordinary issue of the *Orissa Gazette*, dated the 22nd December 2003 (No. 1974)]

AN ACT TO VALIDATE THE *AD HOC* APPOINTMENT OF CERTAIN MINING OFFICERS MADE TO THE ORISSA MINING AND GEOLOGY SERVICE.

BE it enacted by the Legislature of the State of Orissa in the Fifty-fourth Year of the Republic of India as follows :—

- Short title. 1. This Act may be called the Orissa Mining and Geology Service (Validation of Appointment) Act, 2003.
- Definitions. 2. In this Act, unless the context otherwise requires,—
- (a) "Government" means the Government of Orissa ;
- (b) "Recruitment Rules" means the Orissa Mining and Geology Service Rules, 1976 ;
- (c) "Service" means the Orissa Mining and Geology Service ; and
- (d) "Year" means the Calendar year.
- Validation. 3. (1) Notwithstanding anything contained in the Recruitment Rules, seven numbers of Mining Officers belonging to the discipline of Mining Engineering as specified in the Schedule with their names, dates of birth, dates of appointment, working in Steel and Mines Department on *ad hoc* basis since the date of such appointment, shall be deemed to be validly and regularly appointed under the Steel and Mines Department of the Government against the direct recruitment quota of the service with effect from the date of commencement of this Act and, accordingly, no such appointment shall be challenged in any court of law merely on the ground that such appointments were made otherwise than in accordance with the procedure laid down in the Recruitment Rules.
- (2) The *inter se* seniority of the Mining Officers whose appointments are so validated shall be determined according to their dates of appointment on *ad hoc* basis as mentioned in the Schedule and they shall be enblock junior to the Mining Officers appointed to the service in their cadre in accordance with the provisions of the Recruitment Rules, prior to the commencement of this Act.
- (3) The services rendered by the Mining Officers whose appointments are so validated, prior to the commencement of this Act, shall, subject to the provisions in sub-section (2), count for the purposes of their pension, leave and increment and for no other purpose.

**LIST OF THE MINING ENGINEERS APPOINTED AS MINING OFFICERS
ON AD HOC BASIS IN THE STEEL AND MINES DEPARTMENT**

Sl. No. as per gradation list	Name of the Mining Officers	Date of birth	Order No. and date of <i>ad hoc</i> appointment
(1)	(2)	(3)	(4)
1	Shri Sushanta Kumar Nayak	28-1-1959	9075, dated 26-10-1998
2	Shri Suresh Kumar Sahu	27-5-1964	9075, dated 26-10-1998
3	Shri Biswanath Mohanta	1-12-1963	9075, dated 26-10-1998
4	Shri Ramesh Chandra Mohallick	27-4-1965	9075, dated 26-10-1998
5	Shri Bijoy Kumar Sahoo	26-2-1965	9075, dated 26-10-1998
6	Shri Pravat Kumar Ojha	13-12-1961	9075, dated 26-10-1998
7	Shri Gangadhar Lenka	3-5-1966	9075, dated 26-10-1998